

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.999/2003

Monday, this the 24th day of November, 2003

Hon'ble Shri S. K. Naik, Member (A)

Jeet Ram Senior PET  
Govt. Boys Senior Secondary School  
MB Road, Pushap Vihar, Sector-1  
New Delhi

..Applicant

(Applicant in person)

Versus

1. Deputy Director (South)  
South District, Defence Colony  
New Delhi

2. Director Education  
Old Secretariat  
Delhi Admn. Delhi

3. DDP Govt. Boys Senior Secondary School  
MB Road, Pushap Vihar, Sector-1  
New Delhi-17

..Respondents

(By Advocate: Shri Ajesh Luthra)

O R D E R (ORAL)

Heard the applicant Shri Jeet Ram. He has filed MA-2445/2003 seeking a single relief in place of the multiple reliefs. However, on perusal of the averments in the OA, it is seen that the applicant has sought only one relief, i.e., release of his salary since January, 2001 till date. Through the present MA, he urges that this relief be substituted to challenge his date of birth and consequently the date of superannuation. These are totally unconnected matters and the request cannot be acceded to. The applicant, therefore, prays that he may be permitted to withdraw the OA which is allowed.

2. In the circumstances, OA is dismissed as withdrawn. However, the applicant is at liberty to file

(2)

②

another OA to seek appropriate relief(s) in accordance with law and rules.

~~S. K. NAIK~~  
( S. K. NAIK )  
MEMBER (A)

/sunil/